

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**APPEAL NO.- 13 of 2026**

**I.A No.- 64 of 2025**

**IN THE MATTER OF**

**ODISHA JANA ADHIKAR PARISADA**

(Thr. Its Managing Trustee, Bijay Kumar Parida)

...Appellant

Versus

**UNION OF INDIA AND OTHERS**

...Respondents

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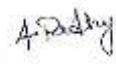
PLACE: Bhubaneswar

SANKAR PRASAD PANI



DATE: 14/05/2026

ASHUTOSH PADHY



ADVOCATE

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

Email: [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

*(Under Section 16 read with Section 18 of the National Green Tribunal Act, 2010)*

I.A NO-----/2026

APPEAL NO .- 13 OF 2026

IN THE MATTER OF:

Odisha Jana Adhikar Parisada

Thr. Its Managing Trustee, Bijay Kumar Parida

... Appellant

At- Nizampur Po-Paripada , Jajpur, Odisha 751011

*Versus*

1. Union of India

Through the Secretary

Ministry of Environment, Forest & Climate Change

Indira Paryavaran Bhawan,

Jor Bag Road,

New Delhi-110003

Email: [secy-moef@nic.in](mailto:secy-moef@nic.in).... Respondent No.1

2. Odisha State Pollution Control Board

Through the Member Secretary

At/Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha,

Email: [member.sec@ospboard.org](mailto:member.sec@ospboard.org) Respondent No.2

## 3. JSW Steel Limited

Through its Managing Director

JSW Centre

Bandra Kurla Complex,

Bandra (East)

Mumbai - 400051.

Email- [baswaraj.dalgade@jsw.in](mailto:baswaraj.dalgade@jsw.in).... Respondent No.3

**APPLICATION FOR CONDONATION OF DELAY OF 2 DAYS, UNDER  
SECTION 16 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010**

**MOST RESPECTFULLY SHOWETH:**

1. The Appellant has filed the present Appeal challenging the grant of environment Clearance dated 28/02/2026 in favor of **Narayanposhi Iron & Manganese Ore** mining for **enhancement in production capacity of Iron Ore (ROM) from 6 to 10 MTPA & Overburden(OB) 4.216 MTPA with total excavation 14.216 MTPA** along with Mobile Crushing & Screening Plant (400TPHx10 Nos & 250TPHx07 Nos), **Central Processing Unit(CPU) 2000 TPH**, Grinding & Beneficiation Plant 6.0MTPA for Mineral Processing & Slurry Pumping Station to transport Iron Ore Concentrate in the **ML area 349.254Ha** by **M/s JSW Steel Ltd located at Sundargarh, Odisha**.
2. That the Appellant has filed the accompanying appeal against the environmental clearance dated 28/02/2026 granted in favor of the Respondent No.3 by the Respondent No.1.
3. That the limitation period for filing the said Appeal expired on 30/03/2026, and the present application is being filed on 01/04/2026. Consequently, there is a minor delay of **2 days** in filing the accompanying matter.

4. That the Appellant was entirely unaware of the grant of the impugned permission dated 28/02/2026, only on dated 29/03/2026 appellants came to know about the grant of Environmental clearance when they verified the website of MOEFCC. That after getting knowledge about the grant of environmental clearance the Appellants approached the counsel on dated 30/03/2026 to file the present appeal.
5. That then after the Appeal is prepared on dated 31/01/2026 however due to glitches in the website of NGT learned advocate for the Appellant were unable to e-file the appeal. Copy of the screenshot suggesting the website of NGT is not working is annexed here unto as **ANNEXURE-1**.
6. That on dated 01/04/2026 counsel of the Appellant was able to e-file the present appeal, hence there is a minor delay of 2 days in filing the present Appeal.
7. It is further submitted that in the impugned environmental clearance letter dated 28/02/2026 under the heading of General Instructions in condition No. “a” it is categorically mentioned that “The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/ SEIAA website where it is displayed.” However in the present case the project proponent has not prominently advertised the grant of environmental clearance, hence the Appellant got no opportunity to know about the grant of environmental clearance.
8. That the delay in filing the accompanying matter is completely inadvertent, unintentional, and due to reasons beyond the control of the Appellant.
9. That in the interest of justice, equity and fair play it is submitted that the delay of in filing the present appeal be condoned.

**PRAYER**

It is therefore most respectfully prayed before this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to pass an order thereby:

- a) Condoning the delay of 2 days in the filing of the Appeal against the grant of environmental clearance dated 28/02/2026.
- b) Pass such other orders/directions as may be deemed fit and proper (including appropriately molding the reliefs) in the bonafide interests of justice

And for this act of kindness, the Appellant as in duty bound shall ever pray.

Place: Bhubaneswar

APPELLANT THROUGH



Date : 14/05/2026

ADVOCATE

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
APPEAL NO 13.. OF 2026

IN THE MATTER OF

Odisha Jana Adhikar Parisada  
Thr. Its Managing Trustee, Sri Bijay Kumar Parida Appellant

*Versus*

Union of India AND Others .... Respondents

**AFFIDAVIT** 14 MAY 2026

I, Bijay Kumar Parida S/o Late Bishwambar Parida aged about 62 years At-Nizampur Po-Paripada , Jajpur, Odisha 751011, Managing Trustee of Odisha Jana Adhikar Parisada, hereby solemnly affirm, and declare as under:

1. That I am the Managing Trustee of the Appellant Organisation in the above-mentioned Appeal AND authorised to swear this affidavit
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
3. That I have read over the contents of the accompanying I A in and the same is true and correct and is drafted on my instruction

*Bijay Kumar Parida*  
DEPONENT

VERIFICATION

Verified on this the 31<sup>st</sup> March 2026 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By  
*Advocate* 0-10/2/23  
Advocate

*Bijay Kumar Parida*  
DEPONENT



The above named deponent(s) *DEP*  
duly identified by Sri. *S.P. Jha*  
Advocate, Bhubaneswar  
Appears before me on dt. *14 MAY 2026*  
at *10:30* A.M./P.M. *10:30*  
on oath the contents of this affidavit  
are true to the best of his / her / their  
knowledge and belief  
deponent(s) Notary, Bhubaneswar  
*14/5/26*

**JANMEJAYA RAUTRAY**  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR  
REGD. NO. ON-86/2012  
Mob No-7978581217

The screenshot displays a web browser window with the following elements:

- Browser Tabs:** National Green Tribunal, bharatkosh.gov.in, ngtonline.nic.in/e-filing/vic, Search results - sankarpr, Facebook, (258) WhatsApp, Download file | iLovePDF, NARAYANIPOSI APPEAL.
- Address Bar:** bharatkosh.gov.in/BKEpay
- Page Content:**
  - Icon of a document with a red 'X'.
  - This site can't be reached**
  - The webpage at <https://bharatkosh.gov.in/BKEpay> might be temporarily down or it may have moved permanently to a new web address.
  - ERR\_INVALID\_RESPONSE
- Windows Taskbar:** 26°C Clear, Search, and system tray showing date 31-03-2026 and time 23:57.